[Shri R. K. Sinha]

(2) Forty-ninth Report on action taken by Government on the recommendations contained in their Thirty-sixth Report on the Ministry of Agriculture (Department of Agriculture)-Special Programme for Weaker Sections and Employment.

12.57 hrs.

PUBLIC ACCOUNTS COMMITTEE

NINETY-NINTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Ninetyninth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Ninety-first Report on the Report of the Comptroller and Auditor General of India for the year 1970-71, Union Government (Civil) relating to Ministry of Supply.

12.57 2 hrs.

COMMITTEE OF PRIVILEGES SEVENTH REPORT

SHRI H. N. MUKERJEE (Calcutta-North-East): I beg to present the Seventh Report of the Committee of Privileges.

12.58 hrs.

MATTERS UNDER RULE 377

(i) REPORTED DECISION OF GOVT. OF RITIES.

I would like to bring before you and before language should be learnt as an optional

ing the fate of the linguistic minorities in the State of Assam. Recently the Board of Secondary Education, Assam, have approved a curriculum which is to be introduced from the current academic year of 1974 which, if implemented in its present form, is fraught with great danger and I fear would arouse feelings of animosity among the different linguistic minorities living in the State of Assam for decades. This curriculum is approved by the Board of Secondary Education, Assam. It clearly discriminates between those whose language is Assamese and those whose first language is not Assamese. For example there are the Bodo people of Assam and also the Manipuri-speaking people Assam, besides the Bengali speaking people of Assam especially in the district of Cachar where the Bengali-speaking people are 80 per cent of the total population of that district. They would be forced to learn Assamese language and would debarred from learning Hindi language. That is the discrimination. Now this discrimination or this policy would not apply to those pupils whose first language Assamese. The pupils of linguistic minorities in classes VIII to X in secondary schools would have to take Assamese language compulsorily as elective subject and in effect, if they take history as a subject, they would be debarred from taking geography; if they take advanced science they will be debarred from learning advanced mathematics.

Matters under Rule 377

13.00 hrs.

But, the Assamese language pupils would not be subject to this disadvantage. So, it is a clear and blatant discrimination against the linguistic minorities in the State of Assam. That is why the linguistic minorities in Assam have, times without number, demanded from the ASSAM TO IMPOSE ASSAMESE LANGUAGE ON State Government of Assam not to make STUDENTS BELONGING TO LINGUISTIC MINO- Assamese language compulsory in all the schools of Assam. Also they have suggested that instead of making Assamese as a SHRI NOORUL HUDA (Cachar): Sir, compulsory elective subject, the Assamese the House one important matter concern- subject in the schools. We also belong to

a minority linguistic group based on Mani-Assamese language as compulsory subject. Uptill now, the Assam Govern- are called. ment have not responded to the demands of the linguistic minority groups such as Bengali, Bodo, Manipuri and other linguis- written to you about this. tic groups. That is why I would like to raise this important question on the floor of this House and I would ask the Prime Minister, the Home Minister and your goodself to intervene in the matter and persuade the State Government of Assam not to force the Assamese language on the linguistic minority groups and also not to debar the linguistic minority pupils from learning the Hindi language which is an officially recognised language of the Indian Union. It should also be remembered that Assam is not a strictly unilingual state because only 60 per cent of the people speak that language while the other 40 per cent of the people belong to different linguistic groups. That is why also I would seek your intervention as well as the intervention of the Home Minister and the Prime Minister to whom we have given our representations. The people of my district have represented to them. But, uptill now, we have not been favoured with any reply.

ness and animosity would prevail which ted for the sacrifice. would lead to disastrous consequences which all the right-thinking people would like to avoid. That is why I request that Government of India should take up the has come from erstwhile East Pakistan. Anmatter and persuade the State Government other twenty per cent of the population have

HARBOUR): Sir. I have written to you that taken no responsibility for feeding them. about 40,000 people are demonstrating aga- Sir, some areas in West Bengal are covered inst the West Bengal Government regard- under statutory rationing system. The iming unemployment and price rise. I would plications of this system are that anyone request the hon. Home Minister to make living in these areas can go to the court a statement on this.

MR. SPEAKER: Mr. Bosu, you will puri linguistic group and we have no ill-will kindly sit down. I have never permitted against the Assamese language as such. That you. I did not call you. Please do not is why we always demand from the State do that everyday like this. I shall look Government of Assam not to force on the into it and if I allow you, you will be linguistic minorities in Assam to learn the given a chance. You have not got my third permission. Do not do like this unless you

SHRI JYOTIRMOY BOSU: Sir, I have

MR. SPEAKER: Without your being called, do not do it like this. This matter has been pending since last week and because Shri Huda approached me, I have allowed him.

(ii) REPORT ACUTE SHORTAGE OF FOOD-GRANTS IN WEST BENGAL

SHRI A. K. M. ISHAQUE (Basirhat): Sir, there is acute food shortage in West Bengal. As you know, the Government of West Bengal have been urging upon the Central Government for supply of adequate foodgrains to the State. Sir, you know what sacrifice West Bengal made for the cause of India. In 1947 when we became free only 2.31 lakh acres of land were under jute cultivation. West Bengal changed the crop pattern and today much as 11.77 lakh acres of land under jute cultivation. All this diversification was at the expenses of paddy which is I would conclude by saying that if this a staple food in West Bengal. All this policy of the State Government of Assam money was earned for the benefit of India is implemented, then the feeling of bitter- but West Bengal has not been compensa-

Sir. West Bengal is a land of refugees the Twenty per cent of the total population of Assam not to implement this proposal, gone from other States of India. To feed them should have been responsibility SHRI JYOTIRMOY BOSU (Diamond of the Central Government but Centre has and enforce the obligation to feed them.